HIGH COURT OF CHHATTISGARH, BILASPUR

ENDORSEMENT

Endt No. 8977 /Rules/2025

Bilaspur, dated 12 05/25

Copy of Chhattisgarh Gazette dated 08/05/2025 related to The Chhattisgarh High Court Advocates' Chambers (Allotment & Occupancy) Rules, 2025' be forwarded to:-

- Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgath, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 17. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 18. Steno to Registrar (Vigilance and I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
- 19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 20. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 21. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 22. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 23. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 24. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Raipandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 25. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 27. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- ,28. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
- 29. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 30. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 31. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 32. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 33. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 34. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 35. Library, High Court of Chhattisgarh, Bilaspur for information.
- 36. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- 37. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Maneesh Kumar Thakur) Registrar General

>I2.5.25



"विजनेस पोस्ट के अन्तर्गत डाक गुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 413]

नवा रायपुर, गुरूवार, दिनांक 8 मई 2025 — वैशाख 18, शक 1947

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 1st May 2025

NOTIFICATION

No.8335/Rules/2025.--

ADVOCATES' CHAMBERS ALLOTMENT RULES, 2025

- 1. **SHORT TITLE AND COMMENCEMENT:** These Rules shall be called "The Chhattisgarh High Court Advocates' Chambers (Allotment & Occupancy) Rules, 2025".
- 2. It shall come into force on the date of its publication in the official gazette of Government of Chhattisgarh.

3. <u>INTERPRETATION:</u>

In these Rules unless the context otherwise requires,

- (a) "Advocate" means a person whose name has been enrolled on the Roll of the Advocates prepared and maintained by the Bar Council of Chhattisgarh.
- (b) "Allottee" means the Advocate to whom a Chamber is allotted under these Rules.
- (c) "Allotment Committee" means the Allotment Committee constituted by the Chief Justice under Rule 6 of these Rules.
- (d) "Bar Association" means "Chhattisgarh High Court Advocates Association".
- (e) "Casual Vacancy" means a vacancy caused otherwise than by the expiry of the term of member of the Committee.
- (f) "Chairman" means Chairman of the Allotment Committee.
- (g) "Chamber" means the Chamber identified as such for allotment to the Advocates in the Advocates' Building in Chhattisgarh High Court.
- (h) "Hall" means the Hall available for sitting of Advocates in the Advocate building or allotted by the High Court in the High Court Premises.

- (i) "Family members of Advocate" means his/her father/mother and son(s) and/or daughter(s) or spouse.
- (j) "Secretary" means the Secretary of the Allotment Committee appointed by the Chief Justice and includes any person howsoever designated and entrusted for the time being with the duties of the Secretary.

4. ALLOTMENT OF CHAMBERS & SITTING SPACE IN HALL:

- (i) Allotment of Chambers shall be made by Hon'ble the Chief Justice of the High Court of Chhattisgarh on the receipt of an application in the prescribed format (annexed as 'Schedule-A') and on the recommendation of the Allotment Committee.
- (ii) Each of the chambers available for allotment shall be allotted to 2 members of the Bar Association as joint occupants but with individual liability in respect of payment of Security Deposit and License Fees.
- (iii) Each allottee shall be allotted 1/2 notionally divided space (part/portion) in any of the chambers available for allotment and the joint occupants shall mutually understand and decide themselves as which part of the chamber shall be occupied and utilized by them individually. The Chamber Allotment Committee shall not entertain any dispute on it and, if any dispute is raised on it, the allotment of all members in that chamber shall be liable to be cancelled and any of such members shall not be entitled for allotment of chamber in future.
- (iv) Space for sitting in the Hall (8 x 6 sq.ft. per person) shall be allotted to individual advocate on his application by allotment committee subject to the availability of space in the hall.

5. ELIGIBILITY:

(i) Only advocates practicing in the High Court of Chhattisgarh and who are the members of the Chhattisgarh High Court Bar Association and are also ordinarily residing in the State of Chhattisgarh, shall be considered eligible for allotment of Chambers/Space for sitting in the Hall as per criteria laid down in the rule.

Criteria laid down in the rule may be amended by Hon'ble the Chief Justice on the recommendation of the Allotment Committee that will be applicable for allotment.

- (ii) Hon'ble the Chief Justice in consultation with the Allotment Committee, may allot a Chamber to an Advocate who is otherwise deserving.
- (iii) The average number of matters filed during the preceding 3 years in the name of individual members/firm/company shall not be less than 25 per year and appearances in the High Court in a year in all matters shall not be less than 50.
- (iv) The requirement of average number of 25 matters filed per year during the preceding three years and requirement for appearance every year as provided in sub-rule(iii) of Rule 5 may be relaxed in the following cases:
 - (a) A woman advocate who has given birth to a child, provided she applies for allotment of a chamber within two years from the date of birth of the child and the total number of matters filed by her in any three years preceding the last five years from the date of application is not less than 75 and total appearance shall not be less than 100 during that period.
 - (b) A person suffering from disability of not less than 40% provided a certificate issued by a competent medical practitioner is attached with the application and the total number of matter filed by him/her in the three years preceding the date of application is not less than 65 and total appearance shall not be less than 100 during that period.
- (v) The allotment of accommodation in the Advocate building to counsel representing various agencies of Central Government, State Government, Statutory bodies and other agencies, if not allotted elsewhere, may be considered and made by Hon'ble the Chief Justice of the High Court of Chhattisgarh on the recommendation of the Allotment Committee, on such terms and conditions as may be prescribed.

6. CONSTITUTION OF THE ALLOTMENT COMMITTEE:

- (i) The Chief Justice may constitute a Committee known as "Allotment Committee" consisting of the following members:
 - a) 3 Judges of the High Court of Chhattisgarh to be nominated by the Hon'ble the Chief Justice, out of them, the senior most Judge shall be the Chairman of the Allotment Committee.

- b) Advocate General (Ex-Officio Member)
- c) President of the Chhattisgarh High Court Bar Association. (Ex-Officio Member)
- d) Deputy/Assistant Solicitor General. (Ex Officio Member)
- (ii) The term of Three Judges of the Chhattisgarh High Court to be nominated by the Chief Justice as members of the Allotment Committee shall be such as determined by the Chief Justice; whereas the term of Advocate General and President of the Chhattisgarh High Court Bar Association as members of the Allotment Committee will be co-extensive with the duration of the respective offices they hold.
- (iii) Any member may resign from his/her office by tendering his/her resignation in writing to the Chief Justice and the resignation shall take effect as soon as it is accepted by the Chief Justice.
- (iv) There shall be a Secretary for the Allotment Committee, who shall be appointed by the Chief Justice. He/She shall hold the office during the Chief Justice's pleasure. The Secretary shall be entitled to have assistance of such staff, as may be sanctioned by the Chief Justice.
- (v) Any vacancy of a member of the Allotment Committee shall be filled up by the Chief Justice as early as possible.

7. POWERS AND FUNCTIONS OF THE ALLOTMENT COMMITTEE:

- (i) All applications for allotment of chambers will be considered by the Allotment Committee and a list of the allottees shall be prepared. A reserved list of eligible candidates will also be prepared by the Allotment Committee.
- (ii) The Allotment Committee shall make recommendation to the Chief Justice for allotment of chambers to Advocates.
- (iii) The allotment Committee while making recommendation for allotment may call for necessary information from the Chhattisgarh High Court Bar Association, Bar Council of Chhattisgarh or Registry of High Court to satisfy itself on any of the criterion provided by Rule 5 of the Rules and shall have regard to it.
- (iv) All the applications in respect to the disputes raised by the allottees or the questions that might have raised or might arise hereafter in respect of arrears of the licence fees, refund of security deposit or any other questions related thereto or in respect to the use/occupation of any of

the chamber, the allotment committee is authorized to call all the allottees of that chamber personally, hear all the disputes/questions involved and take a decision thereon. Such decision shall be final and binding to all the allottees of that chamber irrespective of the fact whether the disputes/questions as aforesaid relates prior to the period to the coming into force of this sub-rule or thereafter.

8. **PROCEDURE FOR ALLOTMENT OF CHAMBERS:**

- (i) Application for allotment of chambers shall be made in the prescribed form and/or application along with declaration about filing of cases and appearances in the court as per rule 5.
- (ii) The amount of Rs.20,000/- as Security Deposit shall be paid in advance by the allottees on allotment and before taking possession of the chamber, by a crossed Cheque/Demand Draft drawn in favour of the Registrar General, High Court of Chhattisgarh.
- (iii) On expiration or termination of the Licence of allotment, the Security Deposit shall be refunded to the applicant without interest. However, if any arrears of licence fee or utility charges is recoverable, the same shall be deducted from it.
- (iv) After notification of this rule, first time allotment of chamber shall be made on the basis of the seniority of applicants if he/she is eligible under rule 5. Later on, on the date of application made by the applicants. However, in case more than one application is received on the same day, then the seniority will be decided on the basis of date of Sanad. The Secretary shall prepare the waiting list of members accordingly and the chambers shall be allotted on the basis of seniority of applications.

Review of Allotment: -The Allotment Committee shall review the allotment in every five years as to whether the Chamber allotted to the persons is being used by the same person to whom it was allotted and the terms and conditions are being followed or not.

(v) A duly constituted Partnership Firm, having three or more partners/members, and whose partners/members qualify as per Rule 5 and the firm fulfills the criterion as per Rule 5, shall be eligible for allotment of one Chamber for its partners/members jointly, and no such partner/members shall be eligible for allotment of another

chamber on individual basis so long as they continue to be partners/members of that firm, irrespective of number of partners of the said firm."

- (vi) No eligible Advocate shall be allotted more than one chamber.
- (vii) Notwithstanding anything contained in Rule 5, out of the eligible advocates, father/mother and son(s)/daughter(s) or spouse would be eligible for allotment of only one Chamber.

9. TERMS AND CONDITIONS OF OCCUPATION:

- The allottee shall deposit 12 months license fee and other utility (i) charges in advance for the due fulfillment and performance by him of the terms and conditions herein contained. In the event of the allottees committing any breach of the terms and conditions herein contained and of his part to be observed and performed, Hon'ble the Chief Justice may, without prejudice to other rights and remedies, direct to forfeit the same or any part thereof and on such an event, he shall pay such additional sum immediately as may be called upon by Hon'ble the Chief Justice to pay so that 12 months license fee and utility charges shall at all times be maintained during the continuance of the allotment. On the expiration or earlier determination of the licence, the said amount shall be settled and then, the said amount or part thereof, shall be refunded to the allottee, without interest. The amount of Licence Fee shall be transferred to the Government of Chhattisgarh.
- (ii) In case of non-payment of Licence Fee within two months from the due date, it shall be recovered with interest at the rate of 9% per annum on the amount due from the date it becomes payable, in case the application for continuance of lease is considered favourably after action taken in terms of Rule10.
- (iii) The allottee shall have no right to claim suspension of licence fee and utilities charges in whole or in part for any reason whatsoever.
- (iv) The allottee shall use the Chamber only as a Advocates' Office and for no other purpose whatsoever.
- (v) The Licence Fee and all other charges for each month shall be payable in advance by the Seventh Day of the instant month in Cash or by a cross cheque drawn on a local bank.
- (vi) The allottee shall not part with, in any manner, the user and consequent occupation or possession of the premises to any other person or grant any special user or licence etc. to any person or to transfer or assign the whole or any part of Chambers in favour of any

- other person. It is expressly intended and meant that the permission given hereunder shall in no event be assignable, or transferable in any form, device, method or arrangement or by inheritance.
- (vii) The allottee shall not make any structural additions or alterations in the Chamber without the consent in writing of Hon'ble the Chief Justice of the High Court of Chhattisgarh or his nominee.
- (viii) The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal and Sanitary regulations, which may be applicable and such directions as may be issued by Hon'ble the Chief Justice or his nominee, time to time.
- (ix) The allottee shall not cause or permit to be caused any damage to the Chamber or to the main Building or any part thereof. The allottee shall be responsible for any damage caused to the chamber or to the services provided therein beyond fair wear and tear and Act of God.
- (x) No allottee shall use his/her chamber before 7:30 am or after 8:00 pm on any day. The timing may be changed by Hon'ble the Chief Justice on the recommendation of the Allotment Committee.
- (xi) The allottee of chamber (other than chamber with centralized AC) may install one AC upto 2 ton and one room heater as per his/her requirement. No allottee shall install any extra electrical equipment without the permission of Hon'ble the Chief Justice or his nominee.
- (xii) The allottee shall indemnify Hon'ble the Chief Justice/the High Court of Chhattisgarh against any loss or claim preferred against him/it by third parties as a result of acts/omissions by the allottee or his agents.
- (xiii) The allottee shall not conduct himself in a manner which causes nuisance and annoyance to any adjoining neighbouring allottee, or otherwise.
- (xiv) The licence fee, electricity and other charges shall be payable, as under:

LICENCE FEE & CONSERVANCY CHARGES, ETC.					
S.No.	Licence Fee	Scavenging Charges	Electricity Charges		
1. For Chamber	Rs. 1000/- per month	Rs. 250/- per month	Rs. 1000/- per month (For the Chamber with Centralized AC) * For other chambers, actual consumption of electricity as per submeter.		

2. For sitting space	Rs. 300/- per month	Rs. 50/- per month	Rs. 200/- per month
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- (xv) In case, however, one chamber is allotted to two advocates jointly, the said charges shall be shared by allottees in equal sum. The charges may vary from time to time, as determined by Hon'ble the Chief Justice on recommendation of Hon'ble Committee.
- (xvi) The Licence Fee and other charges shall be payable also for the period during which the Court remains closed.
- (xvii) In case of death of an allottee, cancellation or termination of allotment or surrender of the chamber under his/her occupation, the part/portion of the chamber under occupation of such member then be made available to the next allottee waiting on the list prepared according to seniority as per Rule 5 of the Rules.
- (xviii) Miscellaneous applications such as applications for mutual transfer of allottees, resignations, exchange of chambers etc. made by the allottees shall be placed before the Secretary of the Allotment Committee for consideration and recommendations thereof to the Allotment Committee for approval.
- (xix) The allottee shall not impede, in any way, the officers, servants or agents of the High Court in the exercise by them of High Courts' rights of possession and control of the Chamber and in particular, shall give reasonable assistance and facility to such officers, servants or agents for the general up-keep and maintenance of the lay-out decorations, fittings and fixtures of the Chambers.
- (xx) The allotment shall be effective from the date on which the Chamber is made available for occupation, in pursuance of an order of allotment. If the Chamber is not occupied within a week of the availability, the allotment, shall be deemed to be cancelled.
- (xxi) The Chambers, having sanctity, is attached as part of the Judicial institution and it is expected that no nefarious, undesirable or unsocial activity of any type shall be carried out in the chambers at any time. Smoking, consumption of alcohol, Gambling and use of Narcotics are prohibited. Anyone found violating the above condition will face the immediate consequence of cancellation of allotment. Every allottee is expected to maintain the sanctity of the chambers as well as the decorum of the place.
- (xxii) The replacement of electrical gadgets viz., light and fan, will be the responsibility of the allottees.

10. TERMINATION OF ALLOTMENT:

- (i) If the allottee at any time, fails or neglects to perform and observe any of the terms and conditions of the Rules herein contained, and on his part to be observed and performed, then in any such case, or for any reason whatsoever, Hon'ble the Chief Justice, may in consultation with the allotment Committee, without prejudice to other rights and remedies, by giving fifteen days notice in writing to him, determine the licence and the allottee shall, upon such determination, make/hand over vacant possession of the Chamber forthwith, without any right to refund of the advance licence fee or a part thereof whatsoever.
- (ii) The allotment shall terminate:-
 - (a) on its cancellation by Hon'ble the Chief Justice.
 - (b) on its surrender by the allottee concerned.
 - (c) on the allottee's ceasing to be a member of the High Court Bar Association.
 - (d) on the allottee's name being removed from the roll of bar council.
 - (e) on death.
 - (f) on the allottee ceasing to regular and ordinary practice in the Chhattisgarh High Court.
 - (g) if it is noticed or reported that the allottee is not occupying or using the chamber for more than 3 months continuously without any intimation thereof.
 - (h) On the failure of the allottee to pay Licence Fee or other charges within two months from the stipulated date as per Rule 9(xiv) or elevation of allottee as Judge of the High Court or any assignment to any Tribunal.

11. **EVICTION**:

i) On termination or cancellation of allotment, the allottee shall vacate the chamber within a period of 15 days from the date of termination or cancellation, as the case may be, and if he/she fails to do so, the Secretary shall be entitled to take possession of the Chamber from him/her and is authorized to take such possession even by breaking open the lock in case of necessity, but a Panchnama be drawn before and after such action in presence of at least 2 independent witnesses who may be either Advocates or members of the staff of the High Court.

ii) Occupation of each day beyond the period of 15 days shall be treated as unauthorised occupation and concerned allottee shall be liable to pay charges at the rate of Rs. 100.00 per day.

12. **SAVING CLAUSE:**

- (i) All the allotments made before 16.05.2014 that was approved by Hon'ble High Court on 15.05.2014 will be treated as a valid allotment under this rule.
- (ii) Allotment of chamber after 16.05.2014 will be examined by the Allotment Committee.

13. REMOVAL OF DIFFICULTIES:

If any difficulty arises in giving effect to the provisions of these Rules, the Allotment Committee may as occasion requires by order do anything which appears to it to be necessary for the purpose of removing the difficulty with the concurrence of the Chief Justice.

14. INTERPRETATION AND AMENDMENT:

- (i) Hon'ble the Chief Justice of the High Court of Chhattisgarh may, from time to time and on the advice of the Allotment Committee, make such amendments and additions to these Rules even with retrospective effects, as may be necessary and expedient.
- (ii) If any question arises as to the interpretation of these Rules, the decision of Hon'ble the Chief Justice shall be final and shall not be called in question.
- 15. The Chamber shall be completely under control of the High Court of Chhattisgarh. No commercial activity like canteen, coffee shop, book shop, photocopy etc. will be allowed in the advocate building without permission of the Chief Justice.
- 16. The Chamber allotted after 16-5-2014 will be subject to scrutiny by the Allotment Committee wherein all the allottees will be given opportunity to put-forward their claim by submitting relevant documents/allotment order, if any, and on scrutiny by the Allotment Committee if it is found that they are not as per recommendation of the Allotment Committee constituted on 15-5-2014, then all the allotments of the Chambers will be cancelled and same will be available for allotment as per Rules 2025.

17. **RELAXATION POWER:**

The Hon'ble Chief Justice has power to relax the eligible criteria for allotment of Chambers.

HIGH COURT OF CHHATTISGARH, BILASPUR

SCHEDULE-A

[As per Rule-4(i) of the Chhattisgarh High Court Advocates' Chambers (Allotment & Occupancy) Rules, 2025]

PHOTO

APPLICATION FOR ALLOTMENT OF ADVOCATE'S CHAMBER

1.	Name of Advocate	:
2.	Father's/Husband's Name	*
3.	Address :- (a) Present Address	•
	(b) Permanent Address	:
	(c) Contact Number	
4.	Whether the applicant(s) is/are ordinarily resident of Chhattisgarh State (if yes, please enclose appropriate certificate issued by competent authority)	:
5.	Enrolment number and date as an advocate in State Bar Council	•
6.	Membership No. & Date of Registration in High Court Bar Association, Bilaspur (Please enclose the documentary proof)	· .
7.	Name of the father/ mother/ son(s)/ daughter(s) or spouse, who is/are practicing in this High Court as an advocate (s) with enrolment number (if any) and have also applied for allotment of chamber.	(ii)(iii)

By order of Hon'ble the High Court

Sd/
(K. Vinod Kujur)

Registrar General.